

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH - COURT NO. II

Service Tax Appeal No. 51384 of 2019-SM

(Arising out of order-in-appeal No. 50(SM)/JPR/2019 dated 18.02.2019 passed by the Commissioner (Appeals), Central Excise & Central Goods & Service Tax, Jaipur).

M/s Rajasthan Metal Industries

C-11, Industrial Area
22, Godam, Jaipur.

Appellant

VERSUS

**Commissioner, Central Excise
& Central Goods and Service Tax**

NCRB, Statue Circle, jaipur-302005.

Respondent

APPEARANCE:

Shri Arjun Singh, Advocate for the appellant

Shri Pradeep Gupta, Authorised Representative for the respondent

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO.51118/2021

DATE OF HEARING/DECISION: 09.03.2021

ANIL CHOUDHARY:

The appellant has settled their dispute with the respondent- Department under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In token of final settlement, Revenue has issued certificate in Form SVLDRS-4 on 04.03.2020. Accordingly, the appeal is disposed of in terms of the final settlement of the dispute between the parties under the Scheme.

(Dictated and pronounced in open Court)

(Anil Choudhary)
Member (Judicial)

